

हरिजनों के लिए मकानों का निर्माण

*324. श्री भोमप्रकाश त्यागी : क्या विधि तथा समाज कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या हरिजनों को दीर्घकालीन किस्तों पर निर्मित मकान अलॉट करने का कोई प्रस्ताव सरकार के विचाराधीन है जिसमें कि वे समाज में सम्मानजनक जीवन व्यतीत कर सकें ;

(ख) यदि हां, तो तत्संबन्धी व्यौरा क्या है ;

(ग) क्या राज्य सरकारों तथा केन्द्रीय सरकार ने इस संबन्ध में अब तक कोई कार्यवाही की है ; और

(घ) यदि हां, तो की गई कार्यवाही का व्यौरा क्या है ?

विधि तथा समाज कल्याण मन्त्री (श्री हनुमन्तेश्या) : (क) जी, नहीं ।

(ख) से (घ) प्रश्न नहीं उठते ।

**Theft in Brake Van of G. T. Express
Between Nagpur and Amla**

*325. SHRI G. Y. KRISHNAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the brakevan of the G.T. Express which left Madras on the 17th July, 1969 was broken open between Nagpur and Amla by some gangsters and large belongings of the passengers travelling in the Air-conditioned Coaches were stolen ;

(b) if so, whether any enquiry has been made into this and with what result ; and

(c) how many passengers have represented for compensation for the losses and what compensation has been given to each of those passengers who have lost their belongings ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Yes, Sir. However, the property stolen was only cloth from two boxes kept in the rear Brake Van.

(b) Yes, Sir. Government Railway Police Nagpur registered the offence and conducted enquiries. One of the accused, who was

arrested on the spot, was subsequently convicted.

(c) As the entire stolen property was recovered, the question of compensation does not arise.

**Placing of Orders With Private Firms
of Bombay for Supply of Railway
Wagons**

*326. SHRI N. K. SANGHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railway Board placed orders in 1965 with certain private firm in Bombay for the supply of railway wagons and paid advances to the tune of 50 to 80 lakhs of rupees ; if so, what are the terms of the contract ;

(b) the number of wagons supplied upto the 31st March, 1970 ; and

(c) if the supplies are still pending what action Government propose to take to enforce the terms of the contract ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) During 1965, orders for railway wagons were placed on (1) M/s K.T. Steel Industries Pvt. Ltd., Bombay and (2) M/s McKenzies Ltd., Sewri Bombay as per details given below :—

	Type	Quantity
1. M/s K. T. Steel Industries Pvt. Ltd.	BCX BOX	200 100
2. M/s McKenzies Ltd.	BOX CR	100 600

A copy of the relevant contract placed on each of the two firms, indicating the applicable terms and conditions is laid on the Table of the House. [Placed in Library. See No. LT—4363/70].

In terms of the contract "On account" payment is made to the firms progressively to the extent of 90% of the value of steel and other raw materials received in their works, subject to certification by the inspecting authority and the firm furnishing an Indemnity Bond to the effect that such material is held in trust on behalf of the Government and that the firm will be responsible for any loss, destruction, damage etc. while the material is in their custody. Such